

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Criminal) No(s). 234/2020

RAJUBALA DAS

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 70950/2021 - CLARIFICATION/DIRECTION, IA NO.160105/2024 -
FOR DIRECTIONS AND IA NO.160122/2024 - FOR IMPLEADMENT)

Date : 26-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIHFor Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ali Qambar Zaidi, Adv.
Mr. Kamran Khwaja, Adv.
Mr. Shubham Sharma, Adv.
M/S. Kings And Alliance LLP, AORFor Respondent(s) Mr. Vatsal Joshi, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Arvind Kumar Sharma, AORMr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.Mr. Aditya Sondhi, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Rupali, Adv.
Ms. Meghana T.M., Adv.
Mr. Adnan Yousuf, Adv.UPON hearing the counsel the Court made the following
O R D E R

We have perused the report submitted by the Member Secretary of the Assam State Legal Services Authority about the status of facilities made available to the declared foreigners in the Detention Centre/Transit Camp at Matia, Goalpara, Assam.

We find that the facilities made available at the Detention Centre/Transit Camp are very poor. There is no adequate water supply. There is no sanitation system. There are no proper toilets.

The report does not speak about the facilities available as regards food and medical assistance. We direct the Member Secretary of the Assam State Legal Services Authority to ensure that one more visit is made to the Detention Centre/Transit Camp with a view to find out not only the status of the facilities which are reflected in the report, but also to ascertain the quality and quantum of food served, the cleanliness maintained in the kitchen, medical and recreational facilities at the Detention Centre/Transit Camp.

The Member Secretary shall submit a fresh report within a period of three weeks from today. The soft copies of the report dated 20th May, 2024 of the Member Secretary be supplied to the learned counsel representing the parties.

We finally grant time to the Union of India to file a response on the issue of deportation. The said response must be filed within a period of three weeks from today.

For considering the report of the Member Secretary of the Assam State Legal Services Authority and the response of the Union of India, list on 9th September, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)